



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 6094/2021
(SWP No.2595/2010)

Thursday, this the 22nd day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Jasvinder Kour (Age 28 Year)
W/o Jagvinder Singh
R/o H. No. 16, Purani Poonch
Poonch
2. Balpreet Kour, (Age 29 Years)
W/o Kamaljeet Singh
R/o W.No. 16,
Poonch Wohalla Purani Poonch
3. Sunita Rani
D/o Wegh Raj
R/o W. No. 17
Mohalla Khana Navan, Poonch
4. Rasmeet Kour (Age 28 years)
D/o S. Ujjagar Singh
R/o W. No. 3, Bandi Chekian-Poonch
5. Jatinder Pal Singh (Age 30 Years)
S/o Darshan Singh
R/o W. No. 16, Poonch
6. Narinder Kour (age 30 Years)
D /o Inderjit Singh
R /o W . No .16
Moh. Purani – Poonch
7. Amarjeet Kour
W/o Joginder Singh
R/ o W . No .16 Poonch
8. Shakti Kour (age 45 Years)
S/ o Nand Lal
R /o W . No. 8
P/ s Bandi Muri ,Sathr a Zne
Teh.and Distt.Poonch.



9. Daljeet Singh (age 49 Years)
S/o Chatter Singh
R/o W. No.16 Purani Poonch
P/S Bandi Muri,
Sathra Zone Poonch
10. Surinder Singh (Age 44 Yrs.)
S/o Jodh Singh
R/o W.No. 7-Poonch
P/S Islamabad,
Nagali Zone
11. Sumit Kumar (Age 44 Years)
S/o Moti Ram
R/o Mendhar M/s Malikpur Zone.
P/s Islamabad Nagali Zone.

...Applicants

(*Nemo* for applicants)

Versus

1. State of Jammu and Kashmir
Through , Commissioner /Secretary
Education Department,
Civil Secretariat
Kashmir/ Jammu.
2. Director Education Jammu
3. Chief Education Officer,
Poonch.

...Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicants were selected and appointed as Teachers in the School Education Department, Poonch District. It is stated that though they joined the duty on 18.06.2009, the respondents started paying salary from



17.08.2009. They made several representations, claiming the salary for two months. When they did not get any reply, they filed SWP No.2595/2010 before the Hon'ble High Court of Jammu & Kashmir, claiming the relief in this behalf.

2. The applicants contend that once they have been appointed on a particular date, they are entitled to be paid the salary and there was no justification for the respondents in denying that benefit.

3. The record discloses that no counter affidavit is filed by the respondents.

4. The SWP has since been transferred to the Tribunal in view of the reorganisation of the State of Jammu & Kashmir and renumbered as T.A. No. 6094/2021.

5. Today, there is no representation for the applicants. We perused the record and heard Mr. Rajesh Thappa, learned Deputy Advocate General.

6. The claim of the applicants is regarding payment of salary for two months. This is not the solitary case. Many such SWPs were filed and in compliance with the directions issued, the respondents passed an order dated 14.06.2016.



The principle of “no work no pay” was applied, in terms of the judgment of the Hon’ble Supreme Court; and the claims were accordingly rejected. The present T.A. also stands on the same footing.

7. The T.A. is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

July 22, 2021
/sunil/jyoti/daya/